

domestic workers in consonance with national laws and regulations. The Convention provides for protection of rights of domestic workers migrating abroad for employment by providing for written job offer/contract and regulation of private recruitment agencies to prevent fraudulent practices. It states that accessible complaint mechanisms should be established for domestic workers and system of labour inspection enforced.

Main provisions of Domestic Workers Recommendation No. 201

The Recommendation provides for various measures to supplement the provisions of the Convention. These include respecting the principle of confidentiality and privacy by ensuring that no domestic worker is required to undertake HIV or pregnancy test, providing adequate time for rest, leisure activities and family contacts, prohibiting night work and monitoring their working and living conditions. Member states have been advised to establish a model contract of employment for domestic workers indicating details of remuneration, hours of work, accommodation, meals etc. Member states have been encouraged to collect data to support effective policy making regarding domestic work, adopt code of conduct for diplomatic personnel to prevent violation of domestic workers rights and engage in bilateral, regional and multilateral cooperation to address issues relating to abuse of domestic workers. Provision for suitable education and vocational training for domestic workers has been suggested to enhance their professional competence and employment opportunities.

Survey on employment and unemployment by NSSO

1195. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that estimates on employment and unemployment through quinquennial labour force survey was conducted by NSSO way back in 2004-05;

(b) if so, the reasons for which the Ministry has not directed NSSO to conduct such survey again in 2010 inspite of drastic changes in the employment and unemployment situation;

(c) whether Government proposes to conduct such survey again; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) No, Sir. The last quinquennial labour force survey was conducted by National Sample Survey Office in 2009-10.

(b) Doesn't arise.

(c) and (d) The annual employment and unemployment survey is being carried out by Labour Bureau under Ministry of Labour and Employment for 2010-11.